

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
STARRED QUESTION NO. 261  
ANSWERED ON 4<sup>TH</sup> AUGUST, 2022**

**PROMOTION OF ELECTRIC VEHICLES**

**\*261. SHRI N.K. PREMACHANDRAN:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

**सड़क परिवहन और राजमार्ग मंत्री**

**be pleased to state:**

- (a) whether the Government proposes to introduce a new system to avoid air pollution from motor vehicles and if so, the details thereof;**
- (b) whether the Government proposes to discontinue the use of diesel vehicles in a phased manner, if so, the details thereof and the action taken in this regard;**
- (c) whether the Government proposes to promote the use of electric vehicles to reduce air pollution, if so, the details thereof and the action taken in this regard along with the incentives given for the purpose;**
- (d) whether the Government proposes to extend financial assistance to Kerala State Road Transport Corporation for purchase of electric vehicles so as to protect the public transport system in Kerala; and**
- (e) if so, the details thereof along with the action taken in this regard?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

**(a) to (e) A statement is laid on the Table of the House.**

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF THE LOK SABHA STARRED QUESTION NO. 261 ANSWERED ON 04.08.2022 ASKED BY SHRI N.K. PREMACHANDRAN REGARDING PROMOTION OF ELECTRIC VEHICLES**

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**(a) and (c) 1. To promote eco-friendly means of transportation and decarbonize the transport sector, Ministry of Road Transport & Highways has notified mass emission standards to introduce alternate fuels viz. blends of ethanol with gasoline ( E-10, E-12, E-15, E-20), flex-fuel (E 85) or (E 100) and Ethanol blend for diesel vehicles (ED 95), Biodiesel, Bio-CNG, Liquefied Natural Gas (LNG), Methanol M15 or M100 and Methanol MD 95 , dual fuel, M85 and Di-Methyl Ether (DME or D100), Hydrogen Fuel Cell Vehicle, Hydrogen CNG.**

**2. The Ministry of Heavy Industries launched the Faster Adoption and Manufacturing of (Hybrid &) Electric Vehicles in India (FAME India) Scheme in 2015 with an aim to reduce dependency on fossil fuel and to address issues of vehicular emissions. At present, Phase-II of FAME India Scheme is being implemented for a period of 5 years w.e.f. 01st April, 2019 with a total budgetary support of Rs. 10,000 crores. This phase focuses on supporting electrification of public & shared transportation.**

**3. The Ministry of Road Transport and Highways has formulated the Vehicle Scrapping Policy that includes a system of incentives/dis-incentives for creation of an ecosystem to phase out older, unfit polluting vehicles. In order to enforce provisions of the policy, rules have been issued/amended under the framework of the Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989. The following notifications have been issued and uploaded on the Ministry's website:**

**-**

**(i) GSR Notification 653 (E) dated 23.09.2021 provides the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 for establishment of Registered Vehicle Scrapping Facility**

**(RVSF). The notification has come into force with effect from 25<sup>th</sup> September, 2021.**

**(ii) GSR Notification 652 (E) dated 23.09.2021 provides for recognition, regulation and control of Automated Testing Stations. The notification has come into force with effect from 25<sup>th</sup> September, 2021.**

**(iii) GSR Notification 714 (E) dated 04.10.2021 provides for upward revision of registration fee, fitness testing fee and fitness certification fee of vehicles. The notification has come into force with effect from 1<sup>st</sup> April, 2022.**

**(iv) GSR Notification 720 (E) dated 05.10.2021 provides for concession in the motor vehicle tax for the vehicle registered against submission of "Certificate of deposit". The notification has come into force with effect from 1<sup>st</sup> April, 2022.**

**(v) GSR notification 272(E) dated 05.04.2022 provides for mandatory fitness of motor vehicles only through an Automated Testing Station, registered in accordance with rule 175 of the Central Motor Vehicles Rules 1989, as under –**

**(i) For Heavy Goods Vehicles/Heavy Passenger Motor Vehicles with effect from 01st April 2023 onwards, and**

**(ii) For Medium Goods Vehicles/Medium Passenger Motor Vehicles and Light Motor Vehicles (Transport) with effect from 01st June 2024 onwards.**

**(vi) GSR Notification 177(E) dated 12.03.2021 provides for Non-Renewal of Certificate of registration of Government Vehicles after the lapse of fifteen years.**

**(vii) GSR Notification 166(E) dated 28.02.2022 provides for the manner in which validity of fitness certificate and registration mark of the motor vehicle shall be exhibited on the vehicles.**

**(viii) GSR Notification 192(E) dated 10.03.2022 provides for amendments in Motor Vehicles (Registration and Functions of Vehicle**

**Scrapping Facility) Rules, 2021 earlier published vide GSR 653(E) dated 23.09.2021.**

**(ix) GSR notification 221(E) dated 25.03.2022 is published to carry out certain amendments in the rules for “recognition, regulation and control of automated testing stations” earlier published vide G.S.R. 652(E) dated 23.09.2021.**

**(b) 1. GSR Notification 177(E) dated 12.03.2021 provides for Non-Renewal of Certificate of registration of Government Vehicles after the lapse of fifteen years.**

**2. The Hon’ble Supreme Court in WP no 13029/1985 (MC Mehta vs Union of India) vide order dated 29.10.2018 has directed that all diesel vehicles more than 10 years old and petrol vehicles more than 15 years old shall not ply in terms of order of NGT dated 07.04.2015.**

**(d) and (e) 1. 250 electric buses have been sanctioned to the state of Kerala under FAME India Phase-II. The details are as under: -**

<b>SNO</b>	<b>State</b>	<b>District</b>	<b>No. of e-buses sanctioned under FAME-II</b>
<b>1</b>	<b>Kerala</b>	<b>Thiruvananthapuram</b>	<b>100</b>
<b>2</b>		<b>Kochi</b>	<b>100</b>
<b>3</b>		<b>Kozikode</b>	<b>50</b>
<b>Total</b>			<b>250</b>

**2. Letters of Award for these 250 electric buses was not issued within stipulated timeline by the selected City/State Transport undertaking.**

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